MR. CHAIRMAN: I have taken note of it. ...*(Interruptions)*... You have discussed it with me in the Chamber.

MATTERS RAISED WITH PERMISSION

Concern over misuse of social media in spreading disharmony in the society

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Mr. Chairman, Sir, first of all, I pay my homage to बहन सुषमा स्वराज जी, जिन्होंने भारतीय राजनीति पर एक अमिट छाप छोड़ी, आज उनकी death anniversary है, हम श्रद्धांजलि पेश करते हैं।

Sir, today, I stand before you with a heavy heart compelled to address a growing menace that threatens the social fabric of our society and disrupts the communal harmony. There is a handful amount of fringe elements who misuse the social media platforms to spread hate on the basis of caste, creed and religion. चेयरमैन सर, सोशल मीडिया पर कोई discipline नहीं है, ईवन आदरणीय प्रधान मंत्री जी के लिए, लीडर ऑफ अपोज़िशन के लिए किसी कम्युनिटी के बारे में, किसी के भी बारे में अनरगल बोलते हैं। किसी की कोई जिम्मेदारी नहीं, कोई रोक-टोक नहीं है। हम अकसर देखते हैं कि सोशल मीडिया पर छोटी-सी घटना है, जैसे किसी खिलाड़ी से कैच छूट गया, उसको 'के' बना दिया। अभी पिछले हफ्ते इंडियन आर्मी के टॉप ऑफिशियल आत्मनिर्भरता पर स्पीच दे रहे थे, उनसे 'के' वर्ड बोला नहीं जा सका, तो इतना दुरुपयोग सोशल मीडिया का हो रहा है। I am also submitting a dossier of 38 pages, laying it on the Table of the House, of various hate accounts which we feel is just spreading hatred quite irresponsibly. सुबह उठिए, तो कोई कुछ लिख रहा है, कोई कुछ लिख रहा है। पहले तो उसमें फेक अकाउंट्स बने हुए हैं। यह मैंने चेक किया Ministry of Electronics and Information Technology and State Policy Department अब कहती है कि ये हेट स्पीच के दायरे में नहीं आते हैं। यह पंजाब में भी बहुत चल रहा है और भी कई जगहों पर चल रहा है। वर्ष 2000 में Information Technology Act एक कानून बना था। वह अब obsolete हो गया, तब सोशल मीडिया नहीं था। हम प्राइवेट मेम्बर बिल भी लेकर आए हैं। मैंने फ्राइडे को सबमिट भी किया है कि इस पर कानून बनना चाहिए।

(**उपसभापति महोदय** *पीठासीन हुए।*)

सर, मुझे उम्मीद है कि सदन में इस पर चर्चा होगी, पर जब तक वह कानून नहीं बनता, तब तक ये हेट स्पीच के लिए हमारी सोसायटी में ज़ीरो टॉलरेंस है और एमओआईटी को सारे अकाउंट्स

बिना किसी भेदभाव के, कोई ए, बी, सी,डी, एफ बंद कराएं, क्योंकि सोसायटी में टेंशन हो रही है। हमारा Fundamental Right to Freedom of Expression है, but liberty has to be used with some discipline. कोई सेंसर नहीं है, कोई आधार कार्ड नहीं है। जो मर्जी सुबह twitter का अकाउंट बना लो और किसी के भी खिलाफ लिखते जाओ, जिससे बहुत टेंशन हो रही है।

सर, मैं आखिर में यही कहूंगा -

बेखौफ हुए श्मा मेरे यार बांटिए
नफरत नहीं जहां में, फख्त प्यार बांटिए
फूल देकर उनको दीजिए नसीहत,
*जो लोग कहते हैं राहों में खार बांटिए।...(***समय की घंटी**)...

श्री उपसभापतिः विक्रमजीत जी, आपका समय खत्म हो गया है। It is not going on record now. Thank you.

The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Vikramjit Singh Sahney: Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shri Ramji (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Ravi Chandra Vaddiraju (Telangana), Shri P. Wilson (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjan Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri Sanjeev Arora (Punjab), Shri Sanjay Yadav (Bihar), Shri Sant Balbir Singh (Punjab), Shri Sujeet Kumar (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Shri Shambhu Sharan Patel, "Concern over lack of basic medical facilities in private hospitals in Bihar."